

guardian in the camps, will also be sent to Dandakaranya.

Shri Mehr Chand Khanna: There is no question of a woman living in a camp without an adult member—maybe a husband or an adult son. If the woman was unattached and she had a minor son, she would be in the home and not in the camp.

Shrimati Ila Palchoudhuri: The refugees will feel very confident if their doubt is dispelled on one point. That is, whether the inmates of such permanent liability camps that are there will be moved to some sort of a home and whether when the dole is stopped will some arrangement be made to take them to Dandakaranya. If the hon. Minister could give some indication about that, the refugees will feel happy.

Shri Mehr Chand Khanna: I have just now explained that families in camps will be rehabilitated. There are others who are in homes, i.e., unattached women and children. We will try and give them training. We are trying to provide the sons with jobs. We give them education. A number of them have been given training in transport organisations. So, in a family when the adult member begins to earn, naturally he has to take charge of his mother. Till then it is a long term liability.

Shri Tridib Kumar Chaudhuri: May I know if the hon. Minister is aware of the existence of the Rupasree camp which is mainly a camp for unattached women and what is going to happen to that?

Shri Mehr Chand Khanna: If the hon. Member is referring to the camp which is near Ranaghat is meant for unattached women and children, I have already clarified my position.

Shri Panigrahi: One more supplementary, Sir.

Mr. Speaker: No. I have allowed a number of questions. Next question.

B Ed Course in Jamia Millia, Delhi

S N Q No. 8 Shri Ram Shankar Lal: Will the Minister of Education be pleased to state:

(a) whether it is a fact that 77 students took admission in B Ed Course in Jamia Millia Delhi under the impression that the Millia has got recognition for such a course as advertised by it, and subsequently that was found to be untrue, and

(b) what steps are being taken to protect the career of these students?

The Minister of Education (Dr. K. L. Shrimall): (a) The statement contained in the Prospectus of the Jamia Millia Islamia regarding the recognition of their B Ed degree on the basis of which admission of 74 students was made in 1958, is factually incorrect.

(b) The Central Government have recognised provisionally upto the 17th September, 1959, the "Teachers Training after Graduation" of the Jamia as equivalent to B T of Indian Universities for purposes of employment to posts under them. The prospects of employment of the present batch of students, therefore, remain unchanged, even though B Ed degree cannot now be awarded to them. I should like to explain how this mistake has occurred. It is a very serious mistake. The Vice-Chancellor of the Jamia Millia has expressed regret with regard to this mistake made. In the prospectus they said that the B Ed degree of the Jamia Millia is recognised by the Government of India as equivalent to B Ed or B T of other Indian Universities. This is not a correct statement. It is also true that the students who came to this institution came with the impression that they would get the B Ed degree which has been recognised by the Government of India. What the Government of India had recognised was the Teachers Training after

Graduation The Jamia should really have mentioned this in the prospectus instead of making a statement which they have made. They started giving *Sanad-e-Muallam*. They translated *Sanad-e-Muallam* as Bachelor of Education. Instead of *Sanad-e-Muallam* they started giving B Ed. It was quite wrong. My main concern and Jamia's concern at present is to help the students out of these difficulties—the students who have come to this institution under this false impression. Every effort is being made by the Jamia to see that these students are not put to any difficulties. No assurance can be given because they are negotiating with the Aligarh University and also with the Delhi University. It is very difficult to say how far the efforts would succeed, as far as the B Ed degree is concerned. As for employment they can still get 'Teachers Training after Graduation'. That is recognised by the Government of India for purposes of employment. Their main complaint is that they are not getting the degree for which the Jamia has given an assurance.

Shri Tyagi. Their employment would not be affected.

श्री राम शंकर लाल : क्या यह बोक्या है कि कुछ लडके पास होकर भाजकल नौकरियों में भी है, और अगर यह सही है तो उनका क्या होगा ?

डा० का० ला० श्रीवास्ती : जी हा, यह भी एड० डिग्री वह काफी प्रसें से पा रहे हैं और यह सच है कि यह डिग्री रिकग्नाइज्ड नहीं है। लोगों की नौकरिया भी मिल गई है और वे नौकरियों में है ही।

Shri Ranga: From the answer given by the hon. Minister, one gets the impression that the only difficulty is for the Government of India to recognise the Urdu degree as equivalent to the B A degree. The students came to that University under the impression that the Government recognition was there according to the prospectus.

What is there that stands in the way of the Government from recognising their Urdu degree as equivalent to the B A degree in order to help the students.

Dr. K L Shrimali: They cannot confer the B Ed degree after the Notification under the University Grants Commission Act has been issued. After the notification, no institution not deemed to be a University, can confer the B Ed or the degrees which are listed in the notification under the University Grants Commission Act. As far as the Urdu degree is concerned, *Sanad-e-Muallam* 'Teachers Training after Graduation' the Jamia could still confer and for purposes of employment that would be recognised by the Government of India. But what the students are asking for is B Ed degree for which assurance was given under the prospectus. That was a mistake which was made by the Jamia.

Dr Ram Subhag Singh: May I know when the Government came to know about this prospectus. Because, the prospectus is there for the last 4 or 5 years. The hon. Minister said that they were trying to help the students. At the same time, he said, "I can't give any definite assurance." What effort is he going to make to help the students who are already in service and who are studying there at present? What is going to be the future status of the institution?

Dr K L Shrimali. This is entirely Jamia's responsibility. As far as the Government of India is concerned, I don't think I can take responsibility for a wrong statement which they have made. I have said that the Vice-Chancellor of the Jamia has expressed his regret. There are no *mala fides*. It is a mistake because they translated *Sanad-e-Muallam* which was wrong and which they should not have done. I have also said that we are trying to do everything that is possible to see that those who have been admitted are not handicapped in any way. That is all I can say. The

responsibility is that of the Jamia. It is not a Government institution. We are giving assistance to the Jamia. I can't take responsibility for all their acts of omission and commission.

Shri Tyagi: May I take it that those who have joined any public service under the impression that they have the B.A. degree—their services would not be disturbed after the misunderstanding has been clarified?

Dr. K. L. Shrimali: All that is a matter which will have to be looked into. If the degree is not recognised, it is not recognised. They had no right to say in the prospectus that B.Ed. is recognised by the Government of India and it is equivalent to B.Ed. or B.T. of other Universities. If these people had been employed under that impression it is a wrong impression.

Shri Tyagi: When those students who had this degree were once employed by the Government, it means that despite the misunderstanding the Government has in practice recognised this degree.

Dr. K. L. Shrimali: One thing I would like to make clear. Before this notification of the University Grants Commission was issued, the institutions could confer any degree they liked, B.Ed. or anything. They were not illegal. Before the University Grants Commission Act came into force and the notification was issued, there were various institutions which had been conferring all kinds of degree. But, after this notification has been issued by the University Grants Commission, no institution not deemed to be a University can confer the degrees. They become illegal. They may have done it, in the past. They may have also been recognised. Hereafter it would not be possible to confer the B.Ed. degree for which they had given assurance.

Dr. Ram Subhag Singh: May I know whether any representative of the

Education Ministry sits in the University Grants Commission to justify the aid which Ministry had already given to that institution? Because, a large amount of money was given to that institution, not last year, but in the past also. Was the prospectus scrutinised for giving the grant to any institution? May I know on what basis grants were given?

Mr. Speaker: We are going from one to another. It does not arise out of this.

Dr. Ram Subhag Singh: The point here is the prospectus. It specifically mentions that the B.Ed. degree of Jamia Millia is recognised by the Government of India. This is not a new prospectus. It is there for the last so many years. Every year that institution gets grants from the Government of India. Why are the students made to suffer at present? If the Education Ministry's representative sits with the University Grants Commission, what was the difficulty in the way of that representative in not convincing the University Grants Commission of the justification of the case of the Ministry?

Dr. K. L. Shrimali: I do not know whether this arises out of the question, but as far as grants are concerned, it is very well known that Jamia has been one of the pioneering institutions in the field of education, and I think the grants they have been getting are justified, and if there are any grants which are not justified, we will certainly stop those grants. I would not like to see the public funds being misused in any way, but this question does not relate to it at all.

As far as the University Grants Commission is concerned, the Commission appointed a visiting committee. The visiting committee made a report, and on the basis of that report—it is true that the representative of the Ministry of Education is also on the Commission—the University Grants Commission decided, both with regard to Gurukul and Jamia, not to admit them as universities.

Shri Sadhan Gupta: May I know, in view of this unfortunate situation, whether Government have made any enquiries as to whether the standard of *Sanad-e-Muallam* is equivalent to the usual B Ed. standard, and whether after such enquiries they would make any effort at least to save those persons who have been employed by Government under the mistaken notion that they had the B. Ed. degree?

Dr. K. L. Shrimall: When this question came to the Government—I think it was in 1950 or 1951, I cannot give the exact date—the committee had visited and they had looked into the courses and standards, and it was on their recommendations that teacher's training after graduation was recognised.

Shrimati Renu Chakravartty: This House is interested.....

The Minister of Home Affairs (Pandit G. B. Pant): So far as the persons who took their degrees or so-called degrees from Jamia Millia are concerned, those who are already employed will certainly not suffer in any way because of anything that may have appeared in the prospectus now

Shrimati Renu Chakravartty: Since this is one of the institutions which has been a breeding ground of nationalism among the Muslim intelligentsia, could we know what efforts the Ministry is making to see that this institution is brought up to the level desired by the University Grants Commission, and that this old institution does not become demoted as has been done?

Dr. K. L. Shrimall: Government is interested in this institution and every effort will be made to raise the standard of this institution.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): May I say we have had the highest opinion of this institution in the past, and I hope we shall have

in the future? We shall do everything possible so that it may continue to maintain its high standards.

Shri Ranga: The point is only this. In addition to having our own opinion, we should also help the University Grants Commission to recognise it and bring it to the same standard as the other universities.

Mr. Speaker: Hon. Members will kindly look into the Act.

WRITTEN ANSWERS TO QUESTIONS

Integral Heavy Machine Building Plant

***1183 Shri Ram Krishan:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No 751 of the 1st September, 1958 and state at what stage is the scheme of setting up of an Integrated Heavy Machine Building Plant with the aid of the U.S.S.R.?

The Minister of Industry (Shri Manubhai Shah): Further data required according to schedule for the preparation of the detailed project report are being collected and furnished to Messrs Technoexport of Moscow. Steps have been taken for the selection of the senior engineers, some of whom are proposed to be sent to the U.S.S.R. for participation in the work connected with the preparation of the detailed project report.

Bonus to Coal Mines Workers

***1183-A.** { **Shri Bahadur Singh:**
Shri Rameshwar Tandia:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have finalised any scheme for payment of